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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**CP.401/2005 IN
OA.717/2004**

New Delhi this the 17th day of August, 2006

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)
HON'BLE SHRI MUKESH KUMAR GUPTA, MEMBER (J)**

Khamman Singh (Civilian Messenger)
S/o Sh. Govind Ram,
Military Dental Hospital, Roorkee,
R/o Village-Samari, Post-Chhata,
District-Mathura (U.P.)Petitioner

(By Advocate: Sh. D.N.Sharma)

VERSUS

Sh.K.L.Vohra, Director
Medical Services Services (Civilian)
Officer of the Director General of Medical Services (Army)
D.G.M.S.-3(B), Army Medical Corps,
Army Headquarters, Sena Bhawan,
'L' Block, D.H.Q.Post Office,
New Delhi-110001.Respondent

(By Advocate: Sh. J.B.Mudgil)

O R D E R (ORAL)

Hon'ble Shri V.K.Majotra, Vice Chairman (A)

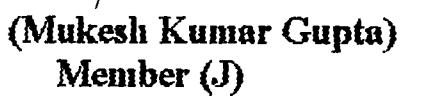
Counsel for respondents stated at Bar that the respondents had taken the matter to the High Court through CWP No.12276-78/2006, CM No.9407/2006 titled "UOI & Ors. Vs. Khamman Singh", in which the

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Hon'ble High Court has passed stay order against the order of this Tribunal and the same came up for hearing on 02.08.2006 before Court No.5, comprising of Hon'ble Mr.Justice Manmohan Sareen and Hon'ble Ms.Justice Aruna Suresh, as item No. 35 when the Hon'ble Court was pleased to order issuance of show cause notice in the writ petition as well as the application for stay.

2. In this backdrop, the present C.P is dropped and notices issued to the respondents are discharged with liberty to the applicant to revive these proceedings if stay orders are vacated by the High Court or after final order passed by the High Court.



(Mukesh Kumar Gupta)
Member (J)



(V.K.Majotra)
Vice Chairman (A)

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